

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 03RD day of **SEPTEMBER**, 2015

Present :

Hon'ble Mr. O.P.S. Malik, Member-A

Original Application No.330/01432/2005
(U/S 19, Administrative Tribunals Act, 1985)

1. Harish Chandra son of late Sri Jang Bahadur Singh,
2. Smt. Rajkali wife of late Sri Jang Bahadur Singh both residents of village Habibpur, Post Malava Khurd, Police Station Sarai Inayat, District Allahabad.

.....Applicants.

By Advocate – Shri M.K. Yadav.

V E R S U S

1. Union of India through Ministry of Defence, Indian Ordnance Factories, G-Block, New Delhi-110011.
2. General Manager, Ordnance Factory, Khamaria, Jabalpur (M.P.)-482 005.
3. Deputy General Manager (Administration), Ordnance Factory, Khamaria, Jabalpur (M.P.)- 482005.

.....Respondents.

By Advocate: Shri G.K. Singh.

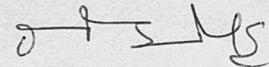
O R D E R

Heard Shri M.K. Yadav, learned for the applicant and Shri G.K. Singh, learned counsel for the respondents and perused records.

[Signature]

2. Learned counsel for the applicant submits that MA No. 330/02322 of 2014 is for delay condonation in filing the restoration application. The OA was dismissed in default on 03.11.2009 and restoration application was filed on 19.05.2014. Thus, there is a delay of 4 and 1/2 years, which is untenable.

3. Accordingly, MA No. 330/02322 of 2014 is rejected being highly time barred and OA dismissed. No costs.


MEMBER (A)

/SS/